

CENTRAL ADMINISTRATIVE TRIBUNAL ALIAHABAD BENCH

ALLAHABAD

O.A. No. 77/92

K.C. Gautam.... Applicant

Versus

Union of India and Others. Respondents.

Hon'ble Mr. Justice U.C. Srivastava, V.C.
Hon'ble Mr. K. Obayya, A.M.

(By Hon'ble Mr. Justice U.C. Srivastava, V.C.)
As the pleadings are complete the case is

being disposed of finally after hearing counsel
for the parties.

2. The respondent has called for the names
from the Employment Exchange for the post of class
IV employees (peon). A requisition was sent to the
Employment exchange by the Regional Provident Fund
Commissioner and the names of the candidates were
sent and thereafter interview took place. The
grievance of the applicant is notwithstanding the
fact that he was a successful candidate, came for
interview but the respondent making the efforts
for inserting the name of the persons of their own
choice including even those who had not appeared
in the interview. Even the efforts are being made
to hold a subsequent interview and some persons
are being transferred from another region so that
the persons ~~may~~ of their choice may be accommodated
and all the 11 posts may be filled in this manner.
A panel of 66 persons was drawn on the basis of
interview taken place on 26.7.91 which was ~~valid~~
for a period of one year only. Additional
vacancies in the mean time were also created but
subsequently the result of interview dated
26.7.91 was cancelled and this allowed the applicant
to approach this Tribunal as that will result for
keeping out from service even though they have

come out after selection.

3. The respondents have opposed the application on the ground that it was not a fair selection and it was based on one member who managed it and after due scrutiny the higher authorities having ~~been~~ found that the selection in no way was taken place. Since various irregularities were detected in the interview the higher authorities have cancelled it and in case the applicant came to know the effect thereto the applicant cannot be heard making complaint of the ~~in~~ same. It is not the case of the applicant and accordingly there is no merit in the application and both the applications are dismissed, with no order as to costs. Whenever fresh selection task_{es} place the names of these candidates shall also be considered even during this period they have become over age due to lapse of time.

R. J. M.
A.M.

W.C.

Dated: Allahabad
18th January, 1993

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